

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.32
C.A.Nos.15 & 16/2024 in
C.P.No.01/BB/2023

IN THE MATTER OF:

Mr. Kanishk Gupta ... Petitioner
Vs.
M/s. Vegganovative Solutions Pvt. Ltd. ... Respondent

Order under Section 241-242 of Companies Act, 2013

Order delivered on: 02.05.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Ms. Pragnya Vasishtha
For the Respondent : Proxy Counsel appeared

ORDER

C.A.Nos.15 & 16/2024:

1. Heard the Ld. Counsel appearing for the Applicant.
2. Issue notice to the Respondents. Registry is directed to prepare the notice and Counsel for the Applicant is permitted to collect the notice and serve it on the Respondents along with a copy of the Application and other material documents through e-mail as well as by Speed Post and to file an Affidavit of Service along with tracking reports in the Registry within one week.
3. Upon receipt of notice, Respondent is directed to file its reply within two weeks', and two weeks' thereafter is granted to the Applicant to file rejoinder, if any, after duly serving the copy on the other side.
4. List the case with C.P. on **25.07.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Shruthi

-Sd-
K. BISWAL
MEMBER (JUDICIAL)